population in welfare schemes, such as, imparting education, helping the young generation with their experience and knowledge by creating interactive platform where the 'Old Meet the Young'. In brief, their experience and knowledge, which otherwise is now being wasted, will thus be passed on to the younger generation. This will help build more care, love and respect for our elderly people.

Issues and concerns with respect to *ad hoc* appointments in universities and colleges across India

PROF. MANOJ KUMAR JHA (Bihar): Hon. Chairman, Sir, I wish to draw the attention of the Government, in particular that of hon. HRD Minister, towards the pathetic condition of the *ad hoc* and the guest teachers, across India. If I take the example of University of Delhi, I know hundreds of cases where people have been teaching in *ad hoc* capacity for the last 20-25 years Even some of them have retired in the ad hoc capacity only. इस अनिश्चितता, असुरक्षा में पूरी की पूरी शिक्षकों की आबादी रहती है, जिसकी वजह से उनको जो benefits मिलने चाहिए, वे भी नहीं मिलते हैं। महोदय, मैं आपके माध्यम से माननीय एचआरडी मिनिस्टर से आग्रह करूंगा, अभी उन्होंने जिम्मेवारी ली है, कि ऐंड् हॉक शिक्षकों की पूरी एक गणना करवाई जाए और फौरी तौर पर नियुक्ति की प्रक्रिया शुरू की जाए।

सर, प्राइवेट यूनिवर्सिटीज़ और कॉलेजेज़ में दूसरी तरह के मसले हैं। एक राशि पर दस्तखत करवाये जाते हैं और उससे बिल्कुल कम 15 हजार, 16 हजार रुपए पर हमारे देश में शिक्षक पढ़ाने का काम कर रहे हैं। महोदय, मैं आपके माध्यम से पुन: इस बात को दोहराता हूँ कि अगर हमने इस सिस्टम को दुरुस्त नहीं किया, तो हमारे जितने भी सपने हैं, वे पूरे नहीं होंगे। आज देश में ऐड़ हॉक टीचर्स की ऐसी स्थिति है कि कई दफा तो बच्चे के जन्म के एक हफ्ते के अंदर उनको ज्वाइन करना पड़ता है। देश में इस तरह की व्यवस्थाएं चल रही हैं। बस इतना कह करके मैं अपनी बात खत्म करता हूँ, धन्यवाद।

प्रो. एम.वी. राजीव गौडा (कर्नाटक): महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ।
श्री हुसैन दलवई (महाराष्ट्र): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।
श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता

श्री जावेद अली खान (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ। أَجِنَابِ جَوْعٌ عَلَىٰ خَنْ (النَّر بِرِدْعَنْ) : مَهُودَے، مِن بِهِى خُود كُو أَنِ وَشَنْعِ سِمِ سَمِيدَهُم كُرِيَا بُون. श्री रिव प्रकाश वर्मा (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

हूँ ।

[†]Transliteration in Urdu script.

श्रीमती शांता क्षत्री (पश्चिमी बंगाल): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ। श्रीमती कांता कर्दम (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ।

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

Misuse of SARFAESI Act, 2002

SHRI M.P. VEERENDRA KUMAR (Kerala): Mr. Chairman, Sir, the SARFAESI Act, 2002, empowers banks and financial institutions to recover the money that defaulting borrowers owe them.

The banks and financial institutions in the country are using the SARFAESI Act against loan defaulters in a big way. To quote one instance, more than 8000 defaulting farmers in Waynad, where I come from, are under the threat of eviction from their property, given as surety for the loan. Some farmers had already committed suicide after getting notices from banks.

Under this law, recovery can be done without the intervention of courts. Banks and financial institutions often invoke this law to recover their dues.

Publishing pictures, names and addresses of honest people who have fallen on bad times and could not pay back the loans, in prominent newspapers has led to suicides. The Reserve Bank of India had advised caution to banks on publishing photographs of defaulter

There is a prejudice against smaller borrower Larger borrowers have the muscle to get stay from courts or Debt Recovery Tribunals. Small borrowers cannot afford that luxury, particularly when one is defaulting anyway. Calcutta High Court in 2013 observed thus.

Sir, through you, I request the Union Government to intervene and take effective steps to help the poor defaulting farmers from unnecessary harassment by financial institutions misusing the SARFAESI Act. Thank you, Sir.

SHRI ELAMARAM KAREEM (Kerala): Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.